

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 147 OF 2016 &  
IA NOs. 316 & 317 OF 2016**

**Dated: 18<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member**

**In the matter of :**

**Mahanagar Gas Ltd. ...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Gaurab Banerji, Sr. Adv.  
Mr. Trinath Tadakamalla  
Mr. Basudeb Biswas  
Ms. Manisha Singh

Counsel for the Respondent(s) : Ms. Aparna Vohra for R-1  
Ms. Iti Agarwal for R-2

**ORDER**

We have heard learned counsel for the appellant.

Learned counsel for Respondent No.3 seeks a week's time to file response to the counter affidavit filed by Respondent No.1. He may file the same on or before 28.11.2016 after serving copy on the other side.

List the matter for further hearing on **09.12.2016.**

**(B.N. Talukdar)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vg